

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 255/TT/2021

Date: 12.7.2022

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122001.

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for Assets (04 nos.) under “Eastern Region Strengthening Scheme V (ERSS-V)” in the Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.7.2022:-

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2019-24 period for the instant assets.
- b) The actual capital cost should be compared with the benchmark cost as specified by the Commission and any variation in capital cost, to be explained
- c) Soft copy of IDC statement (in .xlsx format) for the instant assets.
- d) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for the instant assets.
- e) Liability flow statement for all the assets as per the format provided in Annexure-I.
- f) Detailed justification for time over-run for the instant assets.

- g) Provide the actual COD of Asset-I along with the supporting documents, if required provide the revised tariff forms.
- h) Confirm whether additional ACE is expected beyond 2022-23.
2. Confirm that the instant assets are currently in use.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

